



2026:AHC:180213

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7960 of 2026**

Satinder Rana

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Arvind Giri, Jitendra Kumar Shishodia,
Krishna Gautam, Swati Pandey

Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant and Learned A.G.A. for the State as well as perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.80/2026, under Sections 318(4), 336(3), 338, 340(2), 61(2) of B.N.S. and Section 3/7 of the Essential Commodities Act, Police Station-Jansath, District- Muzaffarnagar, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the abovementioned case.

3. Learned counsel for the applicant has contended that the applicant has been falsely implicated in the present case. The applicant's name has surfaced in the confessional statement of the co-accused. The applicant, although named in the FIR, was not arrested from the spot nor was any recovery made from his possession. The allegation is that the accused persons were carrying 454 bags of 'Urea' in four different vehicles. Five persons namely Tanvir Teli, Rahil Rana, Riyashat, Mohit and Manish were arrested. Co-accused Tanvir Teli, Riyashat, Mohit and Manish have been granted regular bail by this Court. Learned counsel has further submitted that except the confessional statement of the co-accused, there is no other direct evidence linking the applicant to the offence in question. The vehicles which were supposedly being used for the transport of the subsidized fertilizer do not belong to the applicant.

Learned counsel has further submitted that the applicant has a criminal history of two cases, which have been lodged by a business competitor of the applicant and in the present case also, he has been implicated solely due to the machinations of the business competitor of the applicant namely one Wasim Khan, proprietor of M/s Madnani Traders.

4. Learned AGA has opposed the prayer for bail, however, could not dispute the fact that similarly situated co-accused have been granted regular bail by this Court. The explanation regarding the criminal antecedents has also not been disputed by the learned AGA. Learned AGA has pointed out that after the rejection of the anticipatory bail by the learned Sessions Judge, non-bailable warrants have been issued against the applicant and he is not cooperating with the investigation.

5. Rejoining the issue, learned counsel for the applicant has contended that the applicant has been availing his legal remedies and has not absconded. The non-bailable warrants have been obtained by the police only to defeat the legitimate claim of the applicant before this Court.

6. I have considered the submissions made by the Learned counsels for the parties.

7. The co-accused Tanvir Teli, Riyashat, Mohit and Manish, who were arrested by the police and from whose possession 454 bags of subsidized fertilizer is said to have been recovered, have been granted regular bail by this Court. The name of the applicant has surfaced in the confessional statement of the co-accused. The vehicles which were being used to transport the fertilizer do not belong to the applicant. In the prima facie opinion of the Court, false implication of the applicant cannot be ruled out.

8. Taking into account the facts and circumstances of the case, I deem it appropriate to enlarge applicant on anticipatory bail.

9. In view of the above, the anticipatory bail application of the applicant is ***allowed***.

10 In the event of the arrest of the applicant-**Satinder Rana**, he shall be

released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;
- iv. that the applicant shall not pressurize/intimidate the prosecution witness;

11. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

12. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 31, 2026

A. Pandey